

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/02 /01090/2018

Date of Order : 12-09-2019

Between :

M.I.Khadari S/o Ldate M.A.Hussain,
Aged 76 years, Retired Station Superintendent,
South Central Railway,
D.No.70-7-66/C4, Road No.2,
TSR Nagar, Kakinada-533 005,
Andhra Pradesh.Applicant

AND

The Union of India, rep by :

1. The Secretary to Govt of India,
Ministry of P,PW & Pensions,
Department of Pensioners Welfare,
Lok Nayak Bhavan, Khan Market,
New Delhi 110 003;
2. The FA & CAO, Office of the General Manager,
South Central Railway, Rail Nilayam,
Secunderabad – 500 071, Telangana.
3. The General Manager,
South Central Railway, Rail Nilayam,
Secunderabad – 500 071;
4. The Executive Director-PG,
Ministry of Railways (Raileay Board),
Room No.507A, Rail Bhavan,
Raisina Road, New Delhi 110 001.Respondents

Counsel for the Applicant: Mr. E. Krishna Swamy

Counsel for the Respondents : Mrs.K.Rajitha, Sr. CGSC for R-1
Mrs.Vijaya Sagi, SC for Rlys for RR 2 to 4

CORAM :

THE HON'BLE MRS.NAINI JAYASEELAN: ADMINISTRATIVE MEMBER

ORAL ORDER

(per Hon'ble Mrs.Naini Jayaseelan, Administrative Member)

Heard Mr. E. Krishna Swamy, learned counsel for the applicant and Mr. B. Lakshman representing Mrs. K. Rajitha, learned Senior Central Government Standing Counsel for Respondent No.1.

2. Mrs. Vijaya Sagi, learned Standing Counsel for Respondents filed letter No.B/P 500/DOPPW/P/2019/05513, dated 05.09.2019 along with the revised Pension Payment Order wherein the grievance of the applicant has been redressed and a revised Pension Payment Order has been issued.

3. Since the grievance of the applicant has been redressed, as confirmed by the applicant's counsel, the Original Application is disposed of.

4. No order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

Dated : 12th September, 2019.
Dictated in Open Court.

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